

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 201  
CP No. 65/241-242/JPR/2018  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Sita Devi Agarwal & Ors.**

...Petitioners

**Versus**

**Devansh Resources Innovations Pvt. Ltd.**

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Nishita Gambhir, Adv.

For the Respondent : Asher Revi, Adv.

Sujoy C Datta, Adv.

Vibhor Kapoor, Adv.

**ORDER**

Heard Ms. Nishita Gambhir, Adv. appearing on behalf of the Petitioner.  
Mr. Asher Revi, Adv. appearing on behalf of Respondent No. 6. Mr. Vishnu Upadhyay, Valuer has filed his report. Parties are permitted to file their bids in a sealed envelope within 2 weeks. It is submitted by counsel for the Respondent that the copy of the valuation report be served to Respondent No. 6. List the matter on 10.09.2024.

  
Sdr

(Rajeev Mehrotra)  
Technical Member

  
Sdr

(Deep Chandra Joshi)  
Judicial Member

July 22, 2024